

Statement

The allocation of Imported Edible Oils made to States/Union Territories under Public Distribution System and under the Scheme of Small Packs for the month of January, 1986.

(Quantity in M. tonnes)

Sl. No.	Name of the States/ U.Ts.	Allocation made under P. D. S	Allocation made under Small packs
1	2	3	4
1.	Andhra Pradesh	5,000	600
2.	Assam	200	Nil
3.	Bihar	400	50
4.	Gujarat	7,500	50
5.	Haryana	400	15
6.	Himachal Pradesh	700	Nil
7.	Jammu & Kashmir	325	Nil
8.	Karnataka	2,000	300
9.	Kerala	3,000	500
10.	Madhya Pradesh	1,000	25
11.	Maharashtra	7,700	3,500
12.	Manipur	400	Nil
13.	Meghalaya	275	Nil
14.	Nagaland	160	Nil
15.	Orissa	700	50
16.	Punjab	1,000	50
17.	Rajasthan	250	50
18.	Sikkim	150	Nil
19.	Tamil Nadu	3,000	1,000
20.	Tripura	160	Nil

1	2	3	4
21.	Uttar Pradesh	700	100
22.	West Bengal	6,000	300
23.	Andaman & Nicobar Islands	15	Nil
24.	Arunachal Pradesh	30	Nil
25.	Chandigarh Administration	50	10
26.	Dadra & Nagar Haveli	35	Nil
27.	Delhi	1,000	450
28.	Goa, Daman & Diu	300	50
29.	Lakshadweep	15	Nil
30.	Mizoram	190	Nil
31.	Pondicherry	240	Nil
Total		43,495	6,900

Proposal for attracting more tourists from abroad

201. SHRI AKHTAR HASAN : Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state :

(a) whether certain proposals are under the active consideration of Government to attract more tourists from abroad;

(b) if so, the details of these proposals; and

(c) the steps taken to provide necessary facilities of accommodation and transport at the tourist spots ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H. K. L. BHAGAT) : (a) and (b). The

Publicity and promotion of India as a tourist destination is an ongoing programme/scheme of the Department of Tourism. In order to generate greater traffic from abroad a constant effort is made by the Department by planning new and favourable schemes to be implemented by the Government of India Tourist Offices abroad. Some of the new proposals which are under active consideration of the Department are :

- (1) India on the House-a scheme which is expected to attract at least 2,500 additional tourists of India.
- (2) Launching of publicity and promotional scheme to promote traffic from Europe during lean period;
- (3) Evolving of media publicity campaign with a slogan 'In India the Festival Never Ends'.
- (4) Undertaking of aggressive advertising through Press, TV and other electronic media.
- (5) Promotion of International conferences and conventions.
- (6) Preparation of new tourist publicity material.
- (7) Participation in promotional fairs and exhibitions.
- (8) Joint promotion with national & International airlines.
- (9) Stepping up of Hospitality and media relations etc. etc.

(c) During the Seventh Five Year Plan it is proposed to inter-alia continue the programme for development of tourist infrastructure with a view to expanding the tourist attractions of India including development of beach resorts, mountain resorts, winter sports, water sports, wildlife tourism, mountaineering and trekking, improvement and preservation of national heritage areas, development of Buddhist tourism, provision of economy class accommodation, improvement in the quality and availability of surface transport facilities etc.

Exemption on import of Dental equipment

202. SHRI V. S. KRISHANA IYER : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that a number of dental equipments are not manufactured within the country and are required to be imported; and

(b) whether Government propose giving exemption for the import of these dental equipments to help the dentists to acquire the same and start clinics in cities and rural areas ?

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER) : (a) and (b). Yes, Sir. The import policy for dental equipments, is already liberal. Dental equipments, dental instruments and appliances not having strong indigenous angle, are allowed to be imported under OGL by all persons without the requirement of specific import licence vide list 6 of Appendix 6 to Import and Export Policy, 1985-88 (volume-I). Besides, registered medical practitioners are permitted to import any dental instruments, apparatus and appliances for their own use within prescribed value limit.

Indo-Soviet trade with rupee payment system

203. SHRI SHARAD DIGHE : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that Government have decided to continue with the rupee payment system in Indo-Soviet trade till the end of the century; and

(b) if so, the details of the present Indo-Soviet trade turnover ?

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER) : (a) A Trade Agreement allowing the Rupee Payment System between India and the USSR to continue for the five year period from 1st January,